GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 1375 (To be answered on the 9th February 2023)

EXORBITANT AIRFARE

1375. SHRI E.T. MOHAMMED BASHEER

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) Whether it has come to the notice of the Government that the airfare levied from Gulf Sector to India and domestic is exorbitant and if so, the details thereof; and
- (b) Whether Government will intervene in this regard and ensure a justifiable air ticket rate and curb such exploitation and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION वागर विमानन मंत्रालय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

- (a) The Government had received few references regarding airfare from the Hon'ble Members of Parliament and from the Government of Kerala. Airfare are market driven and is neither regulated nor established by the Government. The airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of the Aircraft Rules, 1937 having regard to all relevant factors, including the cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. The airlines, however, remain compliant with the regulatory provisions under Aircraft Rules, 1937 as long as the fare charged by them does not exceed the fare established and displayed on their website.
- (b) There is no proposal at present to intervene with the existing regulatory framework on airfare.
